

**COURT-I
(Mumbai Circuit Bench)**

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**E.P. No.7 of 2014 &
I.A. No.464 of 2014 in
Appeal Nos.234, 235, 211 & 215 of 2012**

Dated : 19th December, 2014.

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member.**

Reliance Communications Ltd. & Anr. ... Appellants

Vs.

**Maharashtra Electricity Regulatory
Commission & Anr. ... Respondents**

Counsel for the Appellant/(s) : Mr. D.J. Kakalia
Petitioner

Counsel for the Respondent(s) : Mr. Atul Nanda, Sr. Adv.
Mr. Aditya Dewan

ORDER

Counsel for the petitioner seeks permission to withdraw the petition without prejudice to the petitioner's rights and contentions with liberty to approach the appropriate forum.

The petition is allowed to be withdrawn with liberty to approach the appropriate forum, if so advised. We have expressed no opinion on the merits of the case.

(Rakesh Nath)
Technical Member

(Justice Ranjana P. Desai)
Chairperson